

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 13/(MAH)/2016  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2016

NAME OF THE PARTIES: M/s. Ceasefire Industries Limited

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	D K Meena	PCS.	

**C.P. No. 13/14(1)/NCLT/MAH/2016**

ORDER RESERVED

Dated: 08.09.2016

Sd/-

Shri M.K. Shrawat  
Member (Judicial)

**Order**

**C.P. No. 13/14(1)/NCLT/MAH/2016**

1. The C.P. 13/2016 pertaining to conversion of Public Company to Private Company under section 14(1) of the Companies Act 2013 is required to be re-fixed for hearing on account of the following reasons:
  - a. The Petition in question do not contain the fulfilment of all the conditions laid down in Rule 68 of NCLT Rules 2016 notified on 21.07.2016
  - b. The Petitioner if deem fit, can file an additional affidavit affirming therein the compliance of all the conditions as listed in Rule 68 of NCLT Rules 2016.
  - c. The report of the ROC dated NIL is silent on the conditions prescribed in section 14 of Companies Act 2013 read-with Rule 68 of NCLT Rules 2016.
2. The Bench Officer/Registry is therefore directed to supply the copy of this direction to the Petitioner for due compliance on or before 07.10.2016

*MKS*

3. Registry is directed to supply a copy of this order to ROC with a requisition to furnish a detailed Report on or before 07.10.2016
4. Thereafter the C.P. shall be fixed for fresh hearing on 17.10.2016. Registry to inform the applicant accordingly the next date of hearing as per rules.

Dated: 23.09.2016

**Sd/-**

Shri M.K. Shrawat

Member (Judicial)